

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO. 533/95

DATE OF JUDGMENT: 25.4.95

BETWEEN:

L.SREEPATHI RAO

APPLICANT

AND

1. The Director General,
Doordarshan,
New Delhi.
2. The Chief Engineer,
o/o Director General,
Mandi House,
New Delhi.
3. The Station Engineer,
Doordarshan Maintenance Centre,
Ganeshnagar, Colony,
Ramanthapur,
Hyderabad.
4. Shri Thalle Swamy,
Asstt. Engineer,
Doordarshan Kendra,
Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI P.B.VIJAYAKUMAR
KOSHEKKARREK

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

6.A.NO.533/95.

JUDGMENT

Dt:25.4.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Shri P.B.Vijaya Kumar, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant herein is challenging the impugned order dated 27.3.1995 whereby he was transferred from Adilabad, Andhra Pradesh to Rewa in Madhya Pradesh. It is not even in controversy that if any employee of Doordarshan/All India Radio is transferred to a 'difficult station', he has to work for two years at that place and then will be given option to suggest ~~mixxpxxx~~ three places to which he can be transferred after the period of two years in the 'difficult station' and to the extent possible such candidate will be accommodated in place of his ~~xxx~~ choice. The applicant is now working as Assistant Engineer in Doordarshan (LPT), Adilabad. He completed two years of service by the date of the impugned order. It is stated for the applicant that as he was not asked before the impugned order was passed about the place of his choice, he could not submit the same. Further the case of the applicant is that when he contacted the concerned as to why he was not asked to submit his place of choice, he was informed that it was not noticed that Adilabad is one of the 'difficult stations' notified and hence he was not asked to submit

contd....

To

1. The Director General,
Doordarshan, New Delhi.
2. The Chief Engineer,
O/o Director General,
Mandi House, New Delhi.
3. The Station Engineer, Doordarshan Maintenance
Centre, Ganeshnagar colony,
Ramantapur, Hyderabad.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. Sri Thalla Swamy, Asst.Engineer, Doordarshan Kendra, Hyderabad(R-4)
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

26

.. 3 ..

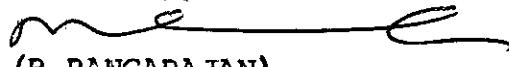
that choice and after the same was noticed, the applicant was asked to convey the place of his choice by FAX or courier. It is stated for the applicant that he submitted even on 3.4.1995 the place of his choice and the same was forwarded to R-I.

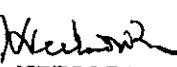
3. This OA was filed praying for declaration that the impugned proceedings No.8/1/95-SIV(Vol.II), dated 27.3.1995 transferring him to Rewa ~~is~~ is arbitrary, illegal and discriminatory insofar as the applicant is concerned and hence the same has to be quashed and a direction has to be given to the respondents to post the applicant ^{or} in the place of his choice and ~~is~~ till then he should be retained at Adilabad.

4. In the circumstances, this OA is disposed of as under:-

The representation dated 3.4.1995 of the applicant wherein he had referred to ~~his~~ place of choice has to be considered in accordance with the existing rules and the instructions. Till the same is disposed of, the applicant has to be retained at Adilabad. The impugned order dated 27.3.1995 is quashed.

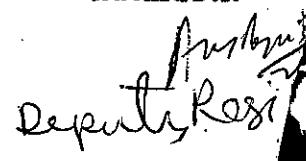
5. The OA is ordered accordingly at the admission stage. No costs.


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 25th April, 1995.
Open court dictation.

vsn


Deputy Registrar

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN:M(ADMN)

DATED - 25-6-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. NO.

O. A. No. 533/95
in

T. A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. along with OA copy.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No. 3 Part C/P

